

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/5601 /A

From :- Shri Saptarshi Garg
Joint Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Kamrup, Amingaon

Dated Guwahati, the 3rd August, 2022

Sub:- **Permission to avail LTC.**

Ref:- This Registry's letter No. HC.VII-03.2022/4469/A dated 18.06.2022 and
Your Letter No. DJKA/4927/2022 dated 24.06.2022

Sir,

In partial modification of this Registry's letter No. HC.VII-03/2022/4469-4473/A dated 18.06.2022, I am directed to inform you that , Smti Zafreena Begum, Judicial Magistrate First Class, Rangia, Kamrup has been allowed to avail LTC for the block period of 2018-2021 instead of 2022-2025 w.e.f. 02.10.2022 to 11.10.2022 (**by way of carry forward**) to visit Havelock Island (Swaraj Deep), Andaman via Kolkata along with her husband Shri Abdul Rob and her daughter Miss Saraah Zafreen Rob by availing LTC (subject to granting leave by the appropriate authority i.e. the District & Sessions Judge, Kamrup, Amingaon), by the shortest possible route, as per existing Rules.

Smti Begum may be informed accordingly.

Yours faithfully

self

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/5602-5605 /A, dated 3.8.2022

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
- ✓ 2. Smti Zafreena Begum, Judicial Magistrate First Class, Rangia, Kamrup for information with reference to her letter dated. 24.06.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court.

JT. REGISTRAR (VIGILANCE)